

(c) The steps taken by the Delhi Police to prevent/detect crime and maintain law and order in Delhi include, inter-alia, intensification of beat patrolling; posting of armed pickets at strategic points; strengthening of intelligence network; close watch on and frequent raids at the suspected hide-outs of criminals; increased surveillance on history sheeters; coordination meetings with the officials of neighbouring states and formation of anti-terrorist cell in each police district.

Resurgence of Tuberculosis

49. SHRI PINAKI MISRA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government's attention has been drawn to the World Health Organisation Report, that more people died of Tuberculosis in 1995 than in any other year;

(b) if so, the details thereof, and

(c) the steps taken and schemes and programmes implemented to curb and contain incidence of TB and the toll taken by this disease?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) (a) and (b) Yes, Sir World Health Organisation report indicates that more people died globally of TB in 1995 than that in any other year. The report has not given any further details

(c) To control Tuberculosis, National Tuberculosis Control Programme has been implemented in the country since 1962 as a Centrally Sponsored Scheme on 50:50 Sharing basis between the Centre and States. So far 446 District TB Centres have been established, equipped with diagnostic and treatment facilities and provided services free of cost. To cut short duration of the treatment, Short Course Chemotherapy has been introduced in 292 districts. It is proposed to cover the whole country under the programme by 2000 A D

Following a review of the programme in 1992, a revised strategy has been adopted to strengthen the programme to achieve at least 80% cure rate. The strategy is being tried in 16 project sites with World Bank assistance. The early results of these Pilot projects have been very encouraging.

The strategy adopted will be extended throughout the country in a phased manner.

[Translation]

Lodging False Cases By Delhi Police

50. SHRI RAM CHANDRA VEERAPPA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Delhi police has been lodging false cases as a result of which a large number of cases are dismissed by the court and strictures are passed against the police,

(b) if so, the details of action taken against the errant police officers/personnel during the last two years,

(c) whether Government are aware of the news-item appeared on page 4 in the daily Dainik Jagran dated November 24, 1995 under the caption "Adalat ne aropon ko mangarant Bataya",

(d) if so, the action taken against the S.H.O. so far;

(e) whether the said S.H.O. was earlier posted in Mehrauli police station, and

(f) the action taken by the vigilance/Police Commissioner on the complaints received from the general public alongwith number thereof?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) (a) and (b) During the period from 1.1.94 to 30.6.96, in three cases, the courts have passed strictures against five police officials of Delhi Police for falsely implicating the accused persons. In the first case, one police official has been served with a Show cause Notice for Censure. In the second case, in which three police officials are involved, one official has filed a petition in the Delhi High Court against the remarks passed by the Ld. Special Judge. In the third case, a departmental proceeding has been instituted.

(c) Yes, Sir

(d) The judgement of the Court is yet to be received by the Delhi Police. They have been directed to obtain a copy of the judgement in question without further delay and initiate necessary action thereon.

(e) Yes, Sir

(f) During the period from 1.1.94 to 30.6.96, 12 vigilance enquiries have been substantiated on the allegations of false implication by the police. In these 12 cases, 34 police officials were involved. The action taken against these 34 police officials is as under:

	Number of Police Officials
(i) Departmental enquiries initiated	22
(ii) Censure awarded	5
(iii) Service forfeited	4
(iv) Displeasure issued	2
(v) Transferred to Non-Sensitive Unit	1

Atrocities on SCs/STs

51. SHRI VISHAMBHAR PRASAD NISHAD : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of incidents of oppression, murder and rape of Scheduled Castes/Scheduled Tribes in Uttar Pradesh during 1995-96 till date.